To be published in part II Section 3(11) of the Gazette of India

GOVERNMENT OF INDIA CENTRAL BOARD OF DERECT TAXES

New Delhi 20 - 2-75

NOTIFIC ATLON INCOMETAX

No. 84/ : In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in medification of notification No.754(F.No.261/12/74-ITJ) dated 31-10-1974, the Central Board of Direct Taxes hereby direct that the entries at S1.Nos.1, 2, 3 and 6 in the Schedule to the said Notification shall be substituted by the following entries:

SCHEDULE

S. No. -Income-tax Circles, Wards and Districts, Range (1)(2) 1. Range-I. Agra (i) Agra Circle (ii) Circle I, Agra (iii) Special Survey Circle, Agra (11) Hathura Circle (v) Estate Duty Cum Incometax Circle, Agra (vi) Firozabad Circle (1) Circle-II, Agra (11) Ui,arh Circle Range-II, Agra (iii) Hathras Circle (iv) Etah Circle (v) Mainpuri Circl (i) Special Circle, Kanpur (ii) Companies Circle, Kanpur (iii) Fatehgarh Circle (iv) Banda Circle. 4. Special Range, Kanpur. (v) C.Cs. III, IV and V, Kanpur. (i) Circle-II excluding Circle-II(1) & 6. Range-II. (i) Circle-II excleding Circle-II()

II(6), Kanpur.

(ii) Salary Circle, Kanpur

(iii) Jhansi Circle, A-Ward and M-Ward.

(iv) Unnao Circle

(v) Fatehpur Circle

(vi) I.T.O. Admn.II, Kanpur

(vii) I.T.O. Collection-II, Kanpur

[viii) Etawah Circle. Kanpur.

Where an Income-tax Circle, Ward, or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of assessments made in that Income-tax Circle, Ward, or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Co missioner of Income-tax the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Hange to whom that said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from 1-3-75.

CENTRAL BOARD OF DIRECT TAXES.